

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE

BEFORE SHRI R. K. PANDA, VICE PRESIDENT
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.1275 & 1276/PUN/2024
निर्धारण वर्ष / Assessment Years: 2018-19 & 2019-20

Jagadish Krishnaji Joshi, A-403, Shree Venkatesh Residency, Paud Road, Kothrud, Pune- 411038. PAN : AAEPJ6825C	Vs.	ITO, Ward-13(2), Pune.
Appellant		Respondent

Assessee by : Miss Neha Paranjpe (Through
Virtual)
Revenue by : Shri Ramnath P. Murkunde
Date of hearing : 24.12.2024
Date of pronouncement : 26.12.2024

आदेश / ORDER

PER VINAY BHAMORE, JM:

These are the appeals filed by the assessee directed against the separate orders dated 14.07.2023 passed by Ld. CIT(A)/NFAC for the assessment years 2018-19 and 2019-20 respectively.

2. When the matter was called for hearing, Miss Neha Paranjpe appeared virtually and requested before the Bench to permit the assessee to withdraw both the above appeals in the light of the fact that the assessee has already filed Form 1 and 2 on 18.10.2024 under Direct Tax Vivad Se Vishwas Scheme, 2024 and has also received Form 3 from the specified authority. She also draw our

attention to the adjournment letter filed on 23.12.2024 wherein along with adjournment request the fact of opting Direct Tax Vivad Se Vishwas Scheme, 2024 was mentioned.

3. On the other hand, Ld. DR has no objection to permit the assessee to withdraw these appeals.

4. We are inclined to grant the permission to the appellant herein to withdraw the appeals with the liberty to the appellant to revive the appeals proceedings, in the event of the Pr. Commissioner of Income Tax declining to issue Final Certificate under Direct Tax Vivad Se Vishwas Scheme, 2024 for whatsoever reasons. Accordingly, the appeals stand dismissed as withdrawn.

5. In the result, both the above captioned appeals filed by the assessee stands dismissed as 'withdrawn'.

Order pronounced on this 26th day of December, 2024.

Sd/-

(R. K. PANDA)
VICE PRESIDENT

Sd/-

(VINAY BHAMORE)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 26th December, 2024.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "A" बेंच, पुणे / DR, ITAT, "A" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.